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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1565/2019

Date of order: 28.11.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Karabi Singha Roy, daughter of Bishnu Pada Sarkar, wife of Debasish Singha Roy, age about 47 years, residing at 22/1, Birpara Lane, Regent View, Flat No. 4A, Kolkata- 700030.

.....Applicant.

-versus-

1. Union of India, service through the Secretary, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi- 110 001.
2. The Chief Post Master General, Yogayog Bhawan, C. R. Avenue, Kolkata- 700 012.
3. The Director of Postal Services, Kolkata Region, Yogayog Bhawan, C. R. Avenue, Kolkata- 700 012.
4. The Sr. Superintendent of Post Offices, North Presidency Division, Barrackpore- 700120.
5. The Postmaster (HSG-I), Tollygunge HO, Kolkata- 700033.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. R. Halder, Counsel



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O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(i) Office order being memo no. C1/Pension overpayment/Namita Bhattacharjee/Transfer/2019-20 dated 01.11.2019 as well as the Charge-Memorandum being No. C1/Pension overpayment/Namita Bhattacharjee/Transfer/2019-20 issued by respondent no. 4 are not tenable in the eye of law and as such the same should be quashed.

(ii) An order do issue directing the respondents not to give any effect to the impugned office order being Memo No. C1/Pension overpayment/Namita Bhattacharjee/Transfer/2019-20 dated 01.11.2019 issued by the respondent no. 4.

(iii) Grant all consequential benefits.

(iv) Costs of and incidental to this application.

(v) Pass such further or other order or orders."

3. Since the applicant has preferred a representation on 21.11.2019 seeking the same benefits as in the OA, which representation is yet to be disposed of, and since no fruitful purpose would be served by calling for a reply in this matter unless the representation is decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the concerned respondent no. 3 or any other competent authority to consider the grievance of the applicant, as highlighted in his representation dated 21.11.2019, after proper verification and decide the same in accordance with law issuing an appropriate reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.



5. Till such disposal, the respondents shall not recover any amount from the salary of the applicant.
6. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.
7. The present OA accordingly stands disposed of. No costs.
8. Liberty is given to the parties to communicate the gist of the order.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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